

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. No.682/2014  
O.A. No. 1750/2014  
M.A. No.3783/2015

New Delhi, this the 25<sup>th</sup> day of April, 2016.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN  
HON'BLE MR. SUDHIR KUMAR, MEMBER (A)**

Rati Ram Meena, Aged 50 years,  
S/o Shri Mool Chand Meena,  
Working as Sanitary Inspector in  
Safdarjung Hospital, New Delhi.  
R/o H.No.39, Gali No.5, Lalu Colony,  
Meethapur Extension, Badarpur,  
New Delhi-44.

...Petitioner.

(By Advocate : Shri Yogesh Sharma )

Versus

Dr. Raj Pal,  
Additional D.G. & Medical Superintendent,  
VMMC & Safdarjung Hospital,  
Govt. of India, New Delhi-29.

...Respondent.

(By Advocate: Shri Hilal Haider)

**ORDER (ORAL)**

**By Mr. Justice Permod Kohli**

Learned counsel for the petitioner submits that even though no order has been passed in respect of APAR, however, the applicant has been granted the benefit of financial upgradation.

2. In this view of the matter, contempt proceedings are dropped.

Notice discharged.

**(SUDHIR KUMAR)**  
**MEMBER (A)**

/kdr/

**( PERMOD KOHLI)**  
**CHAIRMAN**